

**(2018) 03 DEL CK 0119**

**In the Delhi High Court**

**Case No : W.P.(C) 2415 Of 2018 & CM APPL. 10077 Of 2018**

Bankim Chandra Datta

APPELLANT

Vs

Punjab National Bank And Ors

RESPONDENT

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**Date of Decision : 16-03-2018**

**Acts Referred:**

**Citation : (2018) 03 DEL CK 0119**

**Hon'ble Judges : SUNIL GAUR**

**Bench : Single Bench**

**Advocate : Mr. Deepak Singh, Mr. Rajesh Kumar, Mr. Aakash Sehrawat**

**Final Decision : Disposed Of**

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## **Judgement**

1. Petitioner was compulsorily retired on 29th December, 2010 (Annexure P-1) and he challenges impugned order of 5th

October, 2012 (Annexure P-2) whereby pension of ` 8,47,378/- was credited into his account.

2. Learned counsel for petitioner submits that petitioner had made several Representations to respondents to seek full pension instead of 2/3rd

pension and the said Representations have not been responded to, thereby compelling petitioner to serve a legal notice of 5th September, 2017

(Annexure P-7) upon respondents. It is further submitted that there is no response to the said legal notice also.

3. In the facts and circumstances of this case, it is deemed appropriate to dispose of this petition with direction to third respondent to positively respond

to petitioner's legal notice (Annexure P-7), if not already done, within a period of six weeks from today and in case full pension is not to be

granted to petitioner, then reasons for not granting full pension to petitioner be

indicated in the response so given and petitioner be apprised of it within a week thereafter, so that petitioner may avail of his remedies as available in law, if need be.

4. With aforesaid directions, this petition and the application are disposed of.

Copy of this order be given Dasti to counsel for the parties.